

manner;

(b) if so, the details thereof;

(c) whether Government propose to take some remedial measures urgently in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL): (a) to (d) Government if fully aware of the fact that increasing fiscal deficit which represents borrowings by the Government, has direct impact on the interest burden. It is, therefore, Government's constant endeavour to keep the fiscal deficit within a sustainable limit, which will not only ensure that the Government's developmental expenditure does not suffer for want of funds and at the same time the interest burden is contained. To achieve the objectives the emphasis is laid on maximising the non-debt receipts and curtailing wasteful and avoidable expenditure.

हिमाचल प्रदेश में हवाई पट्टियों का विस्तारण

2244. श्री महेश्वर सिंह: क्या नागर विमानन और पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि हिमाचल प्रदेश में हवाई पट्टियों के विस्तारण और निर्माण संबंधी प्रस्ताव विचाराधीन है; और

(ख) इस दिशा में क्या कार्रवाई की गई है तथा इस संबंध में अन्तिम निर्णय कब तक लिये जाने की संभावना है और क्या मंत्री महोदय, इस राज्य में हवाई पट्टियों की आवश्यकता का मूल्यांकन करने के लिए राज्य का दौरा करेंगे?

नागर विमानन और पर्यटन मंत्री (श्री गुलाम नबी आजाद): (क) और (ख) नागर विमानन और पर्यटन मंत्रालय को हिमाचल प्रदेश में हवाई पट्टियों के विकास की आवश्यकता की जानकारी है। सुविधाओं में सुधार लाने के लिए कुल्लु और गंगल के लिए हवाई अड्डा विकास की योजनाओं को, राज्य सरकार द्वारा भूमि उपलब्ध कराए जाने की शर्त के आधार पर, अन्तिम रूप दिया गया है। शिमला में, धावनपथ की लम्बाई 300 फुट और बढ़ाई जा रही है।

CBI Investigation in Bank Fraud Case

2245. SHRI RAGHAVJI: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 2308 given in the Rajya Sabha on 28th March, 1995 and state:

(a) whether the investigation by CBI has been completed;

(b) if so, the details thereof;

(c) whether collusion of others and bank officials have come to light; if so, their names and action taken against them; and

(d) whether cautionary instructions issued by the bank to all its branches to guard against recurrence of such frauds are being followed carefully?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL): (a) No, Sir.

(b) and (c) Do not arise.

(d) State Bank of India has reported that no violation of cautionary instructions issued by the bank in respect of draft forms fraudulently obtained by the miscreants from its Circle Stationery Department, Faridabad has come to their notice so far. The bank has further reported that the Circle Authorities have advised all the branches to follow the instructions meticulously.

Repatriation of Royalty by Foreign Companies

2246. SHRI S. MADHAVAN: Will the Minister of FINANCE be pleased to state:

(a) the total amount repatriated as royalty by foreign companies during the years 1993-94 and 1994-95; and

(b) the steps taken to minimise the repatriation of royalty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI

PROSAD PAL): (a) and (b) The information is being collected and will be laid on the Table of the House.

Additional Funds for Modernisation of NTC Mills in Gujarat

2247. SHRI CHIMANBHAI HARIBHAI SHUKLA: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that Government had agreed to provide additional funds as advance to NTC mills in Gujarat to facilitate their revival and to undertake short-term modernisation programme to boost production:

(b) whether it is also a fact that Government have not released the funds as yet;

(c) if so, the reasons therefor;

(d) whether NTC mills in Gujarat have received any offer from private sector in this regard for Joint Financial Investments, and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH): (a) and (b) No sir, funds are being provided only for meeting the liability on account of wages and salaries.

(c) Does not arise.

(d) No sir.

(e) Does not arise.

Scrutiny of Performance of State Electricity Boards

2248. SHRI B.K. HARIPRASAD: Will the Minister of POWER be pleased to state:

(a) whether performance of State Electricity Boards was scrutinised through a "Financial Performance Review" conducted by Central Electricity Authority till 1981 and whether the same has been discontinued since then;

(b) whether the Electricity Supply Act

(1948) enjoins on CEA to collect and publish information/performance data on SEBs and if so, the reasons for ignoring the statutory requirement by CEA; and

(c) whether in the absence of such authentic figures, achievement of 61 per cent Plan Load Factor was claimed during 1994-95, while the generation per KW remained static at 1976-77 levels?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI

PATEL): (a) and (b) The Electricity (Supply) Act, 1948 enjoins on Central Electricity Authority (CEA) to collect and publish information/performance data on the State Electricity Boards (SEBs) and the same is being done. The last publication of "Financial Performance Review" was brought out by CEA in the year 1988, covering the data upto 1985.

(c) The Kwh/KW in the year 1976-77 was 4853 which gives the PLF of 55.4%, whereas the Kwh/KW was 5258 during 1994-95, which gave PLF of 60%, which was based on the authentic figures only.

Term of Chairman of IDBI

2249. SHRI S. AUSTIN: Will the Minister of FINANCE be pleased to state:

(a) whether the term of present Chairman of IDBI is over;

(b) whether such officers are allowed to work as consultants for large houses after their retirement;

(c) what are the guidelines to ensure that close 'liaisons' are not developed between high officers of IDBI and private companies;

(d) whether Government monitor their activities after retirement; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) (a) No, Sir.

(b) to (e) In accordance with the terms and conditions of appointment of